

DIVISION BENCH

ITEM NO.128

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CA No.45/2023 IN CP No.81/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 2nd May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	ROC, KANPUR V/S ECOGREEN REALESTATE (INDIA) LIMITED & ORS.
UNDER SECTION	252 (1) OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Krishna Dev Vyas, Adv. : *For the Petitioner & Applicant in CA No.45/2023*

ORDER

Ld. Counsel representing the Petitioner/ Applicant is present physically.

- 1.** The notices were issued in this case and the affidavit of service has also been filed. As per the service report, the respondent no.2 and 4 have already been duly served, however, the respondent nos.1 and 3 has not been served with the remarks insufficient address, and insufficient address and door locked respectively.
- 2.** In view of this, let fresh notice be issued to the respondent nos.1 and 3 by way of email as well as by speed post.
- 3.** The matter is adjourned for further hearing on 13th June, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

2nd May, 2024

*Kavya Prakash Srivastava
(Stenographer)*